

THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN) : (a) There are no technology cities in India.

(b) No, Sir.

(c) and (d). Do not arise.

Pollution from fact Cochin

5227. SHRI P. M. SAYEED : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Fertilizer and Chemicals Travancore (FACT), Cochin Division, Ambalamugal is releasing poisonous effluent into the stream nearby by the unit;

(b) whether Government have received any reports regarding adverse effect of the discharge of effluents on the health of the people; and

(c) the remedial measures taken or proposed to be taken in order to safeguard the health of the people ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : No, Sir However, according to the State Pollution Control Board, the effluents from the industry do not fully meet the prescribed standards.

(b) Yes, Sir.

(c) The State Pollution Control Board has directed the industry to instal additional effluent treatment facilities on a time bound basis so as to meet the prescribed standards.

Setting up of board to regulate functioning of stock exchanges

5228. SHRI P. M. SAYEED : Will the Minister of FINANCE be pleased to state :

(a) whether his Ministry has initiated action regarding setting up a separate board

for stock exchanges in India to oversee and regulate their functioning;

(b) if so, the composition of the board;

(c) if not, the time by which the board is likely to come into existence; and

(d) the duties and functions of the board and the benefits which are likely to accrue to the investor's and shareholders ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) Yes, Sir.

(b) The details in this regard have not yet been finalised.

(c) As soon as the prescribed formalities for the setting up of the Board are completed.

(d) The Board will work to ensure, inter-alia, the protection of investors right, the prevention of trading malpractices and the regulation and the orderly functioning of the stock exchanges and the securities industry.

Development of tribal skill and technology

5229. SHRIMATI D. K. BHANDARI : Will the Minister of WELFARE be pleased to state :

(a) whether Government propose to develop tribal skill and technology;

(b) if so, the steps proposed in this regard;

(c) whether some projects have been prepared for the purpose;

(d) if so, the details thereof and names of States to be covered under these projects :

(e) whether these projects will benefit the tribal people of Sikkim also; and

(f) if so, the details thereof ?